

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

I.A. NO. 195 OF 2026

IN

O.A. No. 01/2025

IN THE MATTER OF:

Kavita

...Applicant

Versus

State of Uttarakhand & Ors.

...Respondents

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THROUGH COUNSEL



ADARSH CHAMOLI

Counsel For Respondent No. 3

5, Lawyers' Chamber Block – I,

Delhi High Court, New Delhi

Mob: 8375955697

PLACE: NEW DELHI

DATE: 24.05.2026

Email Id: adarshchamoli93@gmail.com

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REPLY BY WAY OF AN AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 3 TO RESPONDENT NO. 5's APPLICATION FOR DIRECTIONS

Most Respectfully Showeth:



I, Prashant Kumar Arya (Male)
S/o Shri Prem Ram Arya, aged about
47 years, presently posted as District
Magistrate, Uttarkashi, Uttarakhand:


(Deponent)
जिलाधिकारी
उत्तरकाशी

I, the above name deponent, do hereby solemnly affirm and stated as hereunder:

1. That the deponent is presently posted as District Magistrate, Uttarkashi, Uttarakhand i.e. Respondent No. 3 and as such he is fully conversant with the facts of the case and competent to swear the present Affidavit.


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2. It is submitted that the present reply is being filed in terms of the opportunity granted by this Hon'ble Tribunal vide its order dated 11.05.2026 passed in the above captioned matter.
3. It is submitted before this Hon'ble Tribunal that the Applicant herein i.e. Respondent No. 5 did not raised any allegations against the Answering Respondent No. 3 in its Application under reply. Therefore, Respondent No. 3 is filing the present reply only for the purpose of clarifying certain facts that may be Respondent No. 5's Application.
4. It is submitted that the contents of paragraph number 4 and 14 to 16 are not denied as the same are part of judicial record.
5. It is submitted that contents of paragraph number 9 to 13 relates to the Respondent No. 5's submission with respect to the applicability of Section 14 to the facts involved in the present petition based on the facts disclosed in the letter petition and the Joint Committee report. It is submitted that this Hon'ble Tribunal has taken cognizance of the present matter under Section 14 as well as Section 15 of the National Green Tribunal Act, 2010 ("NGT Act") and therefore, the limitation period under Section 15(3) of the said Act, which provides for a limitation period of five years from the date when the cause of action first arose for compensation or relief. Therefore, this Hon'ble Tribunal had taken cognizance within the limitation period.




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6. It is submitted that the contents of paragraph number 1 to 3, 5 to 8 and 17 and 18 Respondent No. 5's are not denied as the facts enumerated in such paragraphs are correct. However, Respondent No. 3, subject to this Hon'ble Court's consideration, would want to clarify facts that are mentioned in paragraph number 17 in relation to the public hearing conducted on 30.04.2024 before granting environment clearance to Respondent No. 5, which are as follows:

- a. The date of public hearing before environmental clearance was proposed on 30.04.2021 from 11:00 am at Vill Bhakwad, Tehsil-Mori, Distt. Uttarkashi project site by letter no. UKPCB/ROD/Jansunwai/NOC/UK-97/2020-21/293-40, dated 01.04.2021 issued by UKPCB i.e. Respondent No. 4 to Respondent No. 3. Copy of the letter bearing number UKPCB/ROD/Jansunwai/NOC/UK-97/2020-21/293-40, dated 01.04.2021 is annexed **Annexure 1**.
- b. In this regard, as per EIA Notification, 2006 (as amended in 2009), action was taken to publish the public notice of public hearing in the daily newspapers Amar Ujala (UK Edition) and Times of India (Delhi Edition) on 26.03.2021 and by order number 4650/32-MB-2021, dated 27.04.2021 of the office of District Magistrate, Uttarkashi, Additional District Magistrate, Uttarkashi was nominated




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to participate in the public hearing. Copy of the letter dated 27.04.2021 is annexed as **Annexure 2**.

- c. The aforesaid fact of public hearing being conducted on 30.04.2021 in Bhakwad is reflected in the Joint Committee Report dated 12.03.2025 (Pg. 68 of the Paperbook).
- d. After the said public hearing, No-objection was issued in favour of Shri Ratan Singh Aswal, son of Shri Abdayal Singh Aswal, resident of Ballupur, Dehradun, vide E.C.No.-283-01(99)/2019 dated 12.08.2021 by the State Level Environment Impact Assessment Authority. Copy of the letter dated 12.08.2021 bearing number E.C.No.-283-01(99)/2019 is annexed as **Annexure 3**.



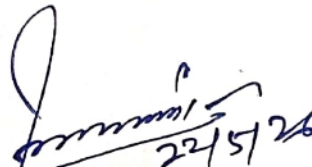
7. That the contents of the Affidavit have been prepared under the instructions of the deponent and the same are true and correct and nothing material and has been concealed therefrom.
8. That the deponent undertakes to comply with any further directions that this Hon'ble Tribunal may pass in the present matter.



DEPONENT
जिलाधिकारी
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VERIFICATION

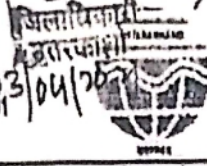
Verified at Uttarkashi, Uttarakhand on 22 day of May 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.




22/5/26
Vimal Prasad Nautiyal
Advocate & Notary
Reg.No.13413
Distt.-Uttarkashi(Uttarakhand)


DEPONENT
जिलाधिकारी
उत्तरकाशी

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
ई-115, नेहरू कॉलोनी, देहरादून-248001



REGIONAL OFFICE
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehradun-248001

पत्रांक सं०-यूकेपीसीबी/आरओडी/जनसुनवाई/एनओसी/यूके०-९७/२०२०-२१/२९३-५० दिनांक: ०१/०५/२१

सेवा में,

जिलाधिकारी महोदय,
उत्तरकाशी।

विषय- Public Hearing for Extraction of Silica Sand (Mine Lease Area-35.944 Ha.) at Vill.-
Bhakwad, Tehsil-Mori, Distt. Uttarkhashi by Shri Ratan Singh Aswal-reg.

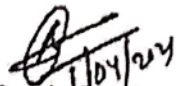
महोदया,

कृपया उपरोक्त विषयक M/s Shri Ratan Singh Aswal द्वारा जनपद-उत्तरकाशी क्षेत्रान्तर्गत Vill.-
Bhakwad, Tehsil-Mori, Distt. Uttarkhashi में Extraction of Silica Sand (Mine Lease Area-
35.944 Ha.) हेतु पर्यावरणीय स्वीकृति के लिये लोक सुनवाई का प्रस्ताव इस कार्यालय में प्राप्त हुआ है।
ई०आई०ए० नोटिफिकेशन, २००६ (यथा संशोधित २००९) के अनुसार लोक सुनवाई की अध्यक्षता जिलाधिकारी अथवा
जिलाधिकारी द्वारा नामित अधिकारी (जो अपर जिलाधिकारी के स्तर से कम न हो) द्वारा की जानी है। लोक
सुनवाई की तिथि दिनांक ३०.०४.२०२१ को प्रातः ११:०० बजे से Vill. -Bhakwad, Tehsil-Mori, Distt.
Uttarkhashi परियोजना स्थल पर प्रस्तावित है। उक्त सम्बन्ध में ई०आई०ए० नोटिफिकेशन, २००६ (यथा
संशोधित २००९) के अनुसार लोक सुनवाई की जन सूचना दैनिक समाचार पत्र Amar Ujala (U.K. Edition)
and Times of India (Delhi Edition) में दिनांक २६.०३.२०२१ को प्रकाशित करवाई जा चुकी है। सुलभ संदर्भ
हेतु दैनिक समाचार पत्रों में प्रकाशित जन सूचना व ई०आई०ए० नोटिफिकेशन, २००६ (यथासंशोधित २००९) की
छायाप्रतियां संलग्न हैं।

अतः आपसे अनुरोध है कि प्रस्तावित तिथि को लोक सुनवाई की अध्यक्षता स्वयं करने का कष्ट करें, या
फिर अपर जिलाधिकारी स्तर के अधिकारी को इस हेतु नामित करने का कष्ट करें। इस काम में कृत कार्यवाही से
कृपया इस कार्यालय को भी अवगत कराने का कष्ट करें।

~~सांख्यिकीय नोटिफिकेशन~~

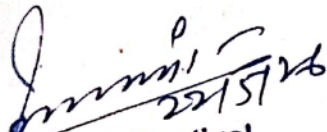
भवदीय


(अमित पोखरियाल)
क्षेत्रीय अधिकारी (प्र०)

प्रतिलिपि-

- सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित।
- श्री पी०के० जोशी, पर्यावरण अभियन्ता, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी (प्र०)


Vimal Prasad Nautiyal
Advocate & Notary
Reg.No.13413
Distt.-Uttarkashi(Uttarakhand)


जिलाधिकारी
उत्तरकाशी

:: आदेश ::

क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून ने अपने पत्र संख्या यूकेपीसीबी/आरओडी/जनसुनवाई/एनओसी/यूकेओ-07/2020-21/293-40 दिनांक 01.04.2021 के द्वारा ग्राम भंकवाड तहसील मोरी में श्री रतन सिंह असवाल को सिल्का सैण्ड की अनुज्ञा दिये जाने हेतु दिनांक 30.04.2021 को समय 11.00 बजे दिन लोक सुनवाई की तिथि नियत की गई है, जिसमें अपर जिलाधिकारी स्तर के अधिकारी को नामित किये जाने का अनुरोध किया गया है।

अतः ग्राम भंकवाड तहसील मोरी में श्री रतन सिंह असवाल को सिल्का सैण्ड की अनुज्ञा दिये जाने हेतु दिनांक 30.04.2021 को समय 11.00 बजे दिन होने वाली लोक सुनवाई में प्रतिभाग करने हेतु अपर जिलाधिकारी, उत्तरकाशी को नामित किया जाता है।
दिनांक 03.04.2021

ह0/-

मयूर दीक्षित,
जिलाधिकारी,
उत्तरकाशी।

कार्यालय जिलाधिकारी, उत्तरकाशी।

संख्या 4650/32-एमओवी0-2021 दिनांक 27 अप्रैल, 2021।

प्रतिलिपि:- निर्मांकित को सूचनार्थ एवं लोक सुनवाई में उपस्थित होने हेतु प्रेषित।

1. अपर जिलाधिकारी, उत्तरकाशी।
2. उपजिलाधिकारी, पुरोला।
3. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून।
4. उपनिदेशक/भूवैज्ञानिक, भूतत्व एवं खनिकर्म इकाई, उत्तरकाशी।
5. तहसीलदार मोरी।

प्रभारी अधिकारी,
कृते-जिलाधिकारी,
उत्तरकाशी।

27/4/2021
ADM



Depd. 32
Vimal Prasad Nautiyal
Advocate & Notary
Reg.No.13413
Uttarkashi (Uttarakhand)

जिलाधिकारी
उत्तरकाशी

Annexure 3

राज्य स्तर पर्यावरण समाधात निर्धारण
प्रक्रियेकरण, उत्तराखण्ड, 653, इन्दिरानगर
कालोनी, सीमाहार रोड, देहरादून- 248008
(पर्यावरण, वन एवं जलवायु परिवर्तन
मंत्रालय, भारत सरकार, नई दिल्ली द्वारा
गठित)

दूरभाष: 0135-3510581

ईमेल: eeiaa.seec.uk@gmail.com



State Level Environment Impact
Assessment Authority, 653,
Indranagar Colony, Seemadhar
Road, Dehradun- 248008
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-3510581
Email- eeiaa.seec.uk@gmail.com

E.C.No-283 -01(89)/2019

Dated-12-08-2021

To,

Shri Ratan Singh Aswal S/o Shri Abedayal Singh Aswal,
B4-502, Pacific Golf Estate,
Sahasradhara Road, Kulhan, Dehradun.

Sub: Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of
Silica Sand in Village - Bhakwad, Tehsil - Moori, Uttarakashi. (ML Area 35.994 Ha.)

Kindly take reference to your online proposal No SIA/UK/MIN/62603/2019 submitted to SEIAA
Uttarakhand regarding aforementioned subject. The details about the project site and proposal for EC
asper the documents submitted by the project proponent is as under:-

S.N.	Details	Reply
1	Name of the Proponent	Shri Ratan Singh Aswal
2	Project Site	Village: Bhakwad, Tehsil Mori District- Uttarkashi, Uttarakhand
3	Project Site Coordinates	Latitude 30°57'31.3"E to 30°58'14.3" N Longitude 77°54'29.5"E to 77°55'20.8" E
4	Type of project	Mining as per Schedule 1(a) of EIA Notification 2006
5	Mine Lease Area	35.994 Ha
6	Project Category as per EIA Notification 2006	B1
7	New or Ongoing Site	New Site
8	Letter of Intent	Letter of Intent for grant of mining lease was issued by Office of Industrial Development Section - 1, Govt. of Uttarakhand to Shri Ratan Singh Aswal vide letter no. 341/VI-1/2015/187Kh/2007 dated 28.01.2016 for 50 Years.
9	Method of Mining	open cast mechanized method
10	Total Mineable Reserve	52.12 Million tonnes
11	Estimated Quantity	4,87,432 MT
12	Thickness of soil	0.3 to 0.5 m
13	Mining Shall be carried out from	1025mRL -1275mRL
14	Mine area under cluster	Not Applicable
15	Overall Pit Slope	45°
16	No. of Pits	2 PB
17	Project Cost/EMP Cost	₹ 1.5 Crore/₹3 Lacs
18	Corporate Environment Responsibility (CER)	2% of the project cost
19	Whether any tree felling is involved	No

The SEAC during its meeting held on 6th - 9th July, 2021 had undertaken appraisal of the
above project. It has been found that the proposal is classified under Category B1 of EIA Notification
2006. The proponent has submitted PFR, EMP and other relevant documents as desired. After due
examination of the relevant documents/certificates submitted by the project proponent and additional
clarification furnished in response to its observations earlier, SEAC has recommended the grant of
Environmental Clearance for the above project, subject to compliance of the EMP and other stipulated
conditions. SEIAA during its meeting dated 10th - 11th August, 2021 considered the above proposal
based on the recommendation of SEAC. After due examination and deliberation, the SEIAA
Uttarakhand hereby accords Environmental Clearance for the above project under category B-1 of
EIA notification 2006 (as amended from time to time) subject to the strict compliance with the
General, Specific and other conditions mentioned below:-



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8. The maximum permissible depth for mining of Silica Sand shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters will be considered after site visit by SEAC.
9. Extraction of minor mineral is permitted from 1st October of every year to 15th June of the subsequent year. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 15th June and 1st Oct to 31st Oct during which there may be rains in the hills.
10. Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from Upper level to Lower level. Mining activity and back filling shall be done simultaneously once space is available.
11. No disturbance to natural drainage system around the mining lease area shall be done. No mixing of wastes is allowed. The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. Proponent should construct a retaining wall, along the nallah side, with suitable height to protect soil erosion. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done.
12. The project proponent shall undertake transportation of mineral from pit head to road head by mule and rope trolley. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel-efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
13. The project proponent shall regulate and maintain record of the quantity of Silica Sand extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
14. There shall be no labour camp in the mining lease area for the labour engaged in mining of Silica Sand. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
15. Proponent should submit surface water quality and ambient air quality monitoring report as committed in EMP, with suitable parameters.
16. Under corporate social responsibility proponent should develop community services such as drinking water, education, housing, sanitation, health, safety and medical facilities, public transportation and communication, social welfare etc.
17. The proponent shall erect eco-friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
18. Minimum 38000 plants will be planted in nearby Van Panchayat followed by their maintenance in the lease period. The species selection shall be site specific and cater to the demand of the Van Panchayat. The Divisional Forest Officer, Tons Purolo shall ensure the compliance. Besides this the proponent shall develop 5 meter wide dense plantation of shrubs around the mining site.
19. The Geology and Mining department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
20. The project proponent shall formulate a transparent and unbiased procedure for engagement of laborers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence opportunities of employment be provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
21. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the 'No Work Zone' in the mine lease area i.e. at least 100 mt distance from Nallahs/Water Bodies, bridges, educational institution or structures of historical importance.
22. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
23. The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
24. The proponent shall provide eco-friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
25. The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project




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उत्तर काशी

26. Photography of the proposed mining site as well as the plantation sites undertaken by the project proponent showing GPS coordinates should be done (preferably using Drone) and submitted to SEIAA and regional office of MoEF&CC, Govt of India at Dehradun along with half-yearly compliance report.
27. Project proponent will strictly comply with EMP/EIA.
28. Project proponent will have to submit EMP/EIA report to Mining Department (Lessee) and Pollution Control Board before getting work order/Consent to Established or Operate.
29. The project proponent shall submit half yearly compliance report of stipulated conditions of Environment Clearance in soft copy through PARIVESH PORTAL given link: <https://parivesh.nic.in>.

3- Entire Operation

- 1) The Environmental Clearance is being granted for mining/extraction of Silica Sand in the approved Mine Lease Area. Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
- 2) The maximum permissible depth for mining of Silica Sand shall not exceed 6 meter or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC. However, Authority may also visit the site in operational phase, whenever it is found to be necessary.
- 3) Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from Upper level to Lower level. Mining activity and back filling shall be done simultaneously once space is available.
- 4) The dump site shall be kept away from the nearby streams/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slideslip by adopting suitable mechanical and vegetative measures. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done as given in mining plan.
- 5) The project proponent shall undertake transportation of mineral from pit head to road head by mule and rope trolley. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel-efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
- 6) The project proponent shall regulate and maintain record of the quantity of Silica Sand extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
- 7) There shall be no labour camp in the mining lease area for the labour engaged in mining of Silica Sand. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
- 8) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
- 9) Under CER, Project Proponent apart from other activities, will also install Solar lights and distribute forest fire fighting equipments to the local groups (Mahilamangal dal/Yuvakmangal dal/Vanpanchayat) in the adjoining villages close to forest areas in consultation with local Forest Officials.
- 10) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 11) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 12) The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF&CC, Govt of India at Dehradun.
- 13) The SEIAA reserves the right to include additional safeguard measures if found necessary and also to take action including revoking of the EC granted under provision of EIA Notification 2006. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.




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- 14) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under relevant section of the National Green Tribunal Act, 2010.
- 15) If it is found that if conditions laid down by the Authority are violated, the Authority may suspend or cancel this Environmental Clearance.

4- Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

- 1- Mining and Geology department of the State Government should recalculate the maximum production levels and inform the Authority accordingly.
- 2- A study shall be carried out at least in over a year through mines and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the Regional Office of the Ministry of Environment, Forest and Climate Change at Dehradun and SEIAA, Uttarakhand.
- 3- The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 4- Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forests, Regional office at Dehradun and SEIAA, Uttarakhand.

In view of the COVID-19 scenario, social distancing at work-place shall be maintained, and such other conditions and safeguard shall be ensured as directed by Government of India, Government of Uttarakhand and concerned District Magistrate from time to time.

Your's Faithfully

(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

No-283 01(99)/2019 dated- as above
Copy for information and necessary action to:-

1. APCCF, Regional office (Central) MoEFCC Govt of India, 25 Subhash Road, Dehradun.
2. Additional Chief Secretary, Forests & Environment, Government of Uttarakhand, Dehradun.
3. Director Industries, Geology & Mining Unit Govt of Uttarakhand Dehradun
4. District Magistrate, Uttarkashi.
5. Member Secretary, UEPPCB, IT Park Dehradun.
6. Divisional Forest Officer, Uttarkashi.
7. Guard File for uploading in Parivesh Website.

(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand



Vimal Prasad Nautiyal
Advocate & Notary
Reg.No.13413
Dist-Uttarkashi(Uttarakhand)

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